

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:268  
ANSWERED ON:26.02.2013  
INVESTIGATIONS INTO COAL BLOCKS ALLOCATION  
Patil Shri A.T. Nana

**Will the Minister of COAL be pleased to state:**

- (a) the status of investigation carried out by CBI into the alleged irregularities in the allocation of coal blocks since 2006 so far;
- (b) the action taken so far in each of the cases and the details of the persons including Government officers against whom cases have been registered by the Government/CBI; and
- (c) the action taken by the Government to speed up investigation in ongoing cases?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) to (c): As reported by Central Bureau of Investigation (CBI), it has registered 3 Preliminary Enquiry cases regarding alleged irregularities in allocation of coal blocks relating to allocation of coal blocks to private companies during the period 2006-09, relating to allocation of coal blocks to private companies during the period 1993-2004 and relating to allocation of coal blocks to Government companies. As informed by CBI, in respect of 9 companies, 9 FIRs have been lodged. The investigations are reportedly under progress. Further, Ministry has issued show cause notice on 15.11.2012 to 8 companies against whom FIR has been lodged (in case of one company show cause notice was not issued as the block had already been de-allocated). The reply to show cause notice from 7 companies have been received. A copy each of the replies received has been sent to CBI.